12.15 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

12.15½ hrs.

MOTION *RE*: TERMINATION OF SUSPENSION OF MEMBER

Shri Bade (Khargone): I beg to move the following:

> "That the order of suspension made against Shri Hukam Chand Kachwai by resolution of this House adopted on 13-4-1963 be terminated and period of suspension already undergone by the Member be treated as sufficient punishment and in view of his letter, dated 22-4-1963 to the Speaker, he may be allowed to resume his duties in the House from today."

I am moving this motion, as there is a proviso under rule 374(2) which says:

> "Provided that the House may, at any time, on a motion being made, resolve that such suspension be terminated."

I was not present here on the 13th when some incident occurred here. After the incident Shri Kachhavaiya told me that he saw you, and that he felt very unhappy over the incident. He is a member of the Scheduled Castes, and when he saw that the Swamiji was lifted from his place he became emotional and, therefore, that thing happened here. Of course, in the newspapers it was reported that he gave some abuses, but that was a wrong report.

He told us he was very sorry, and we asked him to write a letter to you. He wrote the letter on the 22nd, saying in Hindi:

"उत्तेजना में आ कर मैं ने उस दिन जो कुछ किया उस के लिये मुझे खेद है"

He has shown his repentance, and it was not done intentionally. After he left the House, this decision was taken by the House. I submit he has undergone sufficient punishment and, therefore, it may be reconsidered.

I referred to the other Members, and Shri Kamath told me that in the First Lok Sabha there was an incident like this, and that the period of suspension was terminated on a motion being moved.

My party also feels that it was not a good performance, and therefore, we also feel sorry for the whole affair. Therefore, I move this motion.

Shakespeare has said:

> "The quality of mercy is not strained
> It droppeth as the gentle rain from heaven
> Upon the place beneath. It is twice blest.
> It blesseth him that gives and him that takes."

Therefore, I appeal to the House to reconsider it and accept the motion. I submit that the punishment of suspension for 18 days that he has undergone is sufficient.

Mr. Speaker: Before I placed the motion before the House, because my name has been mentioned and that Shri Kachhavaiya saw me, I want to inform the House of that also, so that the House might be aware of it when it takes any decision. Of course, there is no need of any argument. The House is supreme, and the House can terminate the suspension any moment it likes. There is no doubt about it.

About 15 or 20 minutes after that thing had happened, Shri Kachhavaiya came to me in the chamber. He did say that what he did was all in excitement and he was sorry for that. But then I told him that it was not in my hands; it had been done by the House, and therefore, a motion would have to be brought before the House.